CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 305 OF 2001 MONDAY, THE 18TH DAY OF JUNE 2001

SHRT JUSTICE ASHOK AGARWAL. SMT. SHANTA SHASTRY.

... CHATRMAN ... MEMBER (A)

Karpurapu Vara Prasadrao, Age 50 years, R/o 12, Mukund Apartments, Gandharva Nagari, Nashik Road-422 101.

... Applicant

Party in person

Versus

Union of India through, Deputy General manager, India Security Press, Nashi Road-42 101.

.. Respondent

ORDER (ORAL)

Shri Justice Ashok Agarwal.

.. Chairman

By the present OA the applicant seeks to impugn the order of suspension issued against him on 20th April, 2001. The aforesaid order is appealable under Rule 23 (1) of the CCS (CCA) Rules, which remedy the applicant has not availed of. On the contrary in para VI & VII of the OA this is what has been averred by him.

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"VI. Since the applicant already fileld 25 O.As which proves the degree of unreasonable harassment in violation of ARTICLE 21 of the Constitution of India, appliant did not submit the representation to the department for revoking the supsneison order but directly files this application for early and effective JUSTICE from this Hon'ble CAT. Applicant delcares that he has exhausted the remedies available to him.

VII. Applicant declares that the subject matter for which this specific O.A. filed to quash the suspension order dated 20.4.2001 by this Hon'ble CAT, applicant did not file any other application or any other court such matter is pending for disposal."

- 2. Section 20 of the Administrative Tribunals Act, 1985 provide; that a Tribunal shall not ordinarily admit an application unless it is satisfied that the applicant has availed of all the remedies available to him under relevant service rules as to redressal of his grievances.
- In view of the aforesaid fact, we find that the applicant is not justified in straightaway approaching this Tribunal without exhausting the remedy of appeal, which is provided in the aforesaid Rule 23 (1) of the CCS (CCA) Rules. In the circumstances, the OA is summarily rejected.

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(SMT, SHANTA SHASTRY)

MEMBER (A)

(AGARWAL)

CHAIRMAN

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"Applicant declares that the subject matter for which this specific O.A. filed to quash the suspension order dated 20.4.2001 by this Hon'ble CAT, applicant did not file any other application or any other court such matter is pending for disposal."

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(SMT. SHANTA SHASTRY)

(ASHOK AGARWAL)

MEMBER (A)

CHAIRMAN